

S-4 Scientists in I.C.A.R

3095. SHRI AJIT KUMAR SAHA : Will the Minister of AGRICULTURE be pleased to state:

(a) whether ICAR equates positions of S-4 Scientists at ICAR headquarter and at Institutes for the purposes of selection and appointment though neither duties nor minimal essential qualifications are identical in the two positions ;

(b) what is the mechanism in ICAR for the removal of grievances of its scientists ;

(c) whether members of the grievance committee are elected by scientists or not ; and

(d) whether Government propose to modify the relevant rules with a view to help its scientists ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) All positions from S-4 onwards, whether at the Headquarters, or at the Institutes form a part of the Research Management Positions. All appointments to the Research Management Positions including S-4 positions under the Council either at the Headquarters or at the Institutes are made in accordance with the Research Management Positions Rules. The essential qualifications and experience required for the different posts are almost identical. According to the terms of their appointment, they are required to serve anywhere in India and can be assigned any duty by the Competent Authority.

(b) The Council has a Class-I and above Officers Grievances Committee in which Scientists are also represented. The Chairman of the Committee is also a Scientist. Besides Scientists, the Committee comprises Officers of the technical and administration categories also. Moreover, scientists and other categories of Officers are free to represent their grievances to the concerned competent authorities.

(c) The member of the Grievance Committee representing the scientists' category

is elected by the scientists concerned.

(d) The present arrangements are considered to be satisfactory and every effort is made to help the scientists.

Construction of Multi-storeyed Building in Motia Khan, Delhi

3096. SHRI P. RAJAGOPAL NAIDU : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Delhi Development Authority propose to construct self-financing flats in multi-storeyed buildings in Motia Khan area for allotment to public ;

(b) whether construction of these multi-storeyed buildings has commenced ; if so, the progress made so far ;

(c) when these buildings are expected to be ready for allotment ;

(d) the number of instalments of the price money already recovered or in the process of recovery from the allottees during the next three months and the percentage ratio of the recovered money to the total cost of the flats ;

(e) the time gap between recovery of more than half and more than three-fourth of the price and handing over possession of the flats ; and

(f) the norms laid down to compensate the allottees for loss of interest on the deposits of instalments ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) Tenders have already been received in respect of 2 towers (128 flats). For the remaining 3 towers tenders will be invited as soon as the temporary encroachments are removed.

(c) DDA has reported that the flats are

expected to be ready in 3 to 3½ years time.

(d) and (e). Most of the allottees paid 2 instalments towards the cost of the flat which is 45% of the estimated cost of the flat. The time schedule for payment of estimated cost in respect of these flats is as under :

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| 1. 25% (including the amount paid as registration money) | 10.4.83 |
| 2. 20% | 10.1.84 |
| 3. 25% | 10.10.84 |
| 4. 20% | 10.7.85 |
| 5. 10% + difference, if any, between the estimated cost and the cost on completion. | |

(f) As per terms given in the brochure in case the flats do not get completed within 3½ years, the allottees would be compensated by payment of interest @ 7% p.a. on the amount deposited by them beyond 3½ years from the date of acceptance of application.

No butter oil stock with Delhi Milk Scheme

3097. SHRI VIJAY KUMAR YADAV : Will the Minister of AGRICULTURE be pleased to state :

(a) whether DMS had no butter-oil in stock on 11 May, 1984 and could reconstitute milk for supply on next day only after supply of butter oil was received in the night ; if so, what alternative arrangement Government propose to avoid disruption in milk supply ; and

(b) the quantity of CLUSA gifted S.M.P. allotted to D.M.S., month-wise from May to July, 1984 and quantity proposed to be allotted till March, 1985 ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) It is not correct that Delhi Milk Scheme had no Butter Oil in stock on 11-5-1984 for reconstit-

titution of milk.

(b) The quantity of S.M.P. received from CLUSA as gift forms a part of the stock of the Indian Dairy Corporation (IDC) along-with indigenously procured S.M.P. and gift S.M.P. received from E.E.C. Issues to dairies are made from the pooled stock. It is accordingly not possible to indicate the allotment of the CLUSA gifted S.M.P. to D.M.S. from May to July, 1984.

The anticipated issues to D.M.S. and other dairies will depend on factors like their fresh milk procurement, their actual requirement, availability of stock, policy for issue etc. Therefore, I.D.C. has not earmarked any specific quantity for D.M.S. to be allotted till March, 1985.

Deferring the payment of second instalment by the allottees of Vasant Kunj under SFS

3098. SHRI UTTAMRAO PATIL : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Delhi Development Authority issued a public notice in the local dailies like 'Hindustan Times', on 26 July, 1984 deferring the payment of the second instalment by the allottees of flats at Vasant Kunj under the Self Finance Scheme who had been issued demand letters for its payment.

(b) if so, the reasons therefor ;

(c) whether it has created a panic amongst the allottees of MIG flats who had earlier paid the first instalment ;

(d) the number out of them who had written to the DDA withdrawing from the allotment ; and

(e) whether Government propose to allot alternative MIG flats in other South Delhi colonies to such of the allottees who had earlier paid the first instalment instead of keeping them in suspense indefinitely ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE